

CBI Inquiry against a Freedom fighter of Gaya, Bihar

3381. SHRIMATI SURYAKANTA PATIL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have received a letter from Members of Parliament, dated 7th February and 8th August, 1990 regarding withdrawal of politically motivated inquiry Order of C.B.I. agq against a freedom fighter of Gaya in Bihar;

(b) whether it is a fact that the then Government had on 6th January, 1988, sent a wireless message to the Collector and Treasury Officer of Gaya to stop the payment of pension to the above freedom fighter and this unwarranted, politically motivated order was invalidated by the Hon'ble Patna High Court and the freedom fighter is drawing his regular pension;

(c) whether Government ordered the C.B.I. inquiry on the invalidation of the above order and the same is continuing for one year and have not found any irregularity in the grant of pension; and

(d) if so, the details of the facts in this regard and by when Government would withdraw the inquiry by the C.B.I.?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SUBODH KANT SAHAY):

(a) and (b) In the absence of names of the Hon'ble Members of Parliament and the details of the case referred to therein, it is difficult to say whether the references cited have been received by this Ministry.

Presumably the Hon'ble Member is referring to the case of the Swatantra Sainik Samman Pensioner of District Gaya (Bihar), whose pension was stopped telegraphically on 7.1.1988. He no doubt, approached the Hon'ble Patna High Court and as per their order, he is getting pension. It is,

however, not correct to say that the stoppage of pension was politically motivated.

(c) and (d) The case had been referred to the Central Bureau of Investigation. As they have not yet submitted their report, it cannot be said that the pensioner is entitled to the pension. It is not proposed to withdraw the enquiries.

अमरीकी राजदूत की पंजाब यात्रा

3382. कुमारी सईदा खातून :
श्रीमती सत्या बहिन :

क्या विदेश मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या भारत स्थित अमरीकी राजदूत ने अभी हाल में पंजाब की यात्रा की है; यदि हां, तो क्या भारत सरकार ने उन्हें पंजाब की यात्रा करने की अनुमति दे दी थी और उनकी पंजाब यात्रा के दौरान उनके साथ गए अधिकारियों/कर्मचारियों और भारतीयों तथा गैर-भारतीयों की संख्या कितनी थी और उनके साथ गए अधिकारी किस स्तर के थे ;

(ख) क्या पिछले एक वर्ष के दौरान किसी अन्य देश के राजदूत/राजनयिक ने भी भारत के किन्हीं संवेदनशील क्षेत्रों की यात्रा की है; यदि हां, तो उनका व्यौरा क्या है ;

(ग) क्या अमरीकी राजदूत के सलाहकार श्री ओडरसन भी राजदूत की पंजाब यात्रा की तैयारी करने के लिए राजदूत की यात्रा से पूर्व पंजाब गए थे ;

(घ) अमरीकी राजनयिक की पंजाब यात्रा का लक्ष्य क्या था; और

(ङ) क्या अमरीकी राजदूत अपनी हाल की पंजाब यात्रा के पश्चात् सरकार के प्रतिनिधियों के साथ मिले हैं; यदि हां, तो इस संबंध में व्यौरा क्या है ?

विदेश मंत्रालय में राज्य मंत्री (श्री हरि किशोर सिंह): (क) जी हां। (पंजाब में विदेशों की यात्रा पर लगे प्रतिबन्ध भारत सरकार द्वारा हटा लिए जाने पर) अमरीकी राजदूत के साथ कनिष्ठ और मध्यम स्तर के तीन अधिकारी और थे।

(ख) प्रतिबन्धित क्षेत्रों में राजनयिकों की यात्राएं मौजूदा नियमों के तहत और गृह मंत्रालय द्वारा जारी किए जाने वाले अनुज्ञा पत्रों के आधार पर की जाती है। गृह मंत्रालय में एक समन्वित सूची की प्रतीक्षा है जो प्राप्त होने पर सदन को मेज पर रख दी जाएगी।

(ग) जी हां। ये अधिकारी अमरीकी राजदूतावास में प्रथम नचिव श्री वाटर एन्डरसन थे।

(घ) अमरीकी राजदूतावास ने स्पष्ट किया है कि यह अमरीकी राजदूत की कार्य-सूची पर नैमित्तिक अधिक रिकॉर्डिंग का ही एक अंग था।

(ङ) जी नहीं, उनकी पंज व यात्रा के सदर्भ में नहीं।

Service Complaints of Telephone Subscribers

3383. SHRIMATI RATANKUMARI: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether it is a fact that the service complaints of telephone subscribers lodged at 198 and other such numbers on Saturdays and Sundays are not attended to by the Delhi Gate Telephone Exchange and many other Exchanges in the capital;

(b) if so, what are the reasons thereof; and

(c) the steps proposed to be taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI JANESHWAR MISHRA): (a) No, Sir. Telephone service complaints lodged at '198' in Delhi Gate and other exchanges in the Capital are attended on all week days including Saturdays and Sundays.

(b) and (c) Not applicable in view of (a) above.

National Hydrographic Institute at IWAI Office in Patna

3384. SHRI CHATURANAN MISHRA: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether it is a fact that on the occasion of the inauguration of the Indians Waterways Authority of India in the year 1986, it was jointly announced by the then Minister Mr. Rajesh Pilot and the then Chairman Mr. Xavier Arakal that a National Hydrographic Institute biggest in the country would be set up in the campus of the Inland Waterways Authority of India Regional office at Gai-ghat in Patna (Bihar); and

(b) whether, responding to the above announcement the Secretary, Department of Transport, Government of Bihar spontaneously declared that the required land for the purpose may be deemed as transferred to the Inland Waterways Authority of India pending execution of formal transference?

THE MINISTER OF SURFACE TRANSPORT (SHRI K. P. UNNIKRI-SHANNAN): (a) During the function organised by the Inland Waterways Authority of India on 27th January, 1987 at Patna to inaugurate dredging operations undertaken by them, there was no announcement about the National Hydrographic Institute. There was, however, a mention about establishing a National-level Training Institute in the IWT Sector.